

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5439

ANSWERED ON:06.09.2011

SEALING BY DDA

Joshi Shri Mahesh;Mithlesh Shri

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government has enacted certain laws for the convenience of the residents of Delhi and to avoid unnecessary sealing of their properties;
- (b) if so, whether the Government has done certain sealing/de-sealing in south east district of Delhi in July/August 2011;
- (c) if so, whether it is a fact that these properties which were not under Delhi Development Authority (DDA) and have been transferred to Municipal Council of Delhi (MCD)/denotified by the Government of NCT of Delhi;
- (d) if so, the action intimated/taken against the guilty officials of DDA by the Government; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Yes Madam, The National Capital Territory of Delhi Laws (Special Provision) Act-2011 published in the Gazette of India, Extraordinary as No.6 dated 30th March, 2011 was enacted to make special provisions for the National Capital Territory of Delhi for a further period of one year upto 31st December, 2011.
- (b): Yes Madam, in Sarita Vihar, the unauthorized construction/ encroachment on public land/ in some flats were sealed on 29.7.2011 as per rules, since the same are not covered under the National Capital Territory of Delhi Laws (Special Provisions) Act, 2011. After receiving the request from the owner/ occupant, as per provisions of Delhi Development Act, 1957, the flats were desealed after completion of the necessary formalities by the occupants.
- (c): No Madam, the area of Sarita Vihar was with DDA and formally handed over to MCD on dated 1.8.2011 vide letter No.F-4(05)/AE-Enf(H)/SEZ/DDA/10/171 dated 15.7.2011. The action was taken as per the provisions of Delhi Development Act, 1957.
- (d): Question does not arise in view of reply given in para (c) above.
- (e): Not applicable in view of reply given in paras (c) & (d) above.